

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.83/2006

Tuesday this the 18th day of April, 2006.

CORAM:

**HON'BLE MR. N. RAMAKRISHNAN, ADMINISTRATIVE MEMBER
HON'BLE MR. GEORGE PARACKEN, JUDICIAL MEMBER**

Gijo Baby, T.T.I., SL/ERS,
Office of the Chief Travelling Ticket Inspector (C.T.T.I.),
Ernakulam Sleeper, Southern Railway,
Ernakulam Junction. Applicant

(By Advocate Shri P.Santhosh Kumar)

Vs.

1. Union of India, represented by the General Manager, Southern Railway, Chennai.
2. The Chief Personnel Officer, Southern Railway, Chennai.
3. The Divisional Personnel Officer, Southern Railway, Palakkad.
4. The Divisional Personnel Officer, Southern Railway, Thiruvananthapuram. Respondents

(By Advocate Shri P. Haridas)

The application having been heard on 18.4.06,
the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR. N. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

Learned counsel for the applicant represents that, the applicant has made two representations vide A-13 and A-14 dated 18.3.05 and 4.10.05 respectively. He also submitted that he would be satisfied if a direction is given to the 2nd respondent to consider and dispose of his representations vide A-13 and A-14 within a time frame.

2. Learned counsel for the respondents submitted that he has no objection in adopting such a course of action.

3. In the interest of justice, we direct the 2nd respondent to consider and dispose of his representations vide A-13 and A-14 within a time frame of three months from the date of receipt of a copy of this order. (Copy may be given today itself).

4. O.A. is disposed of as above. No costs.

Dated the 18th April, 2006.


GEORGE PARACKEN
JUDICIAL MEMBER

rv


N. RAMAKRISHNAN
ADMINISTRATIVE MEMBER